

*Physical Hearing Day*

*Mohd. Mohit @ Rahul*

*FIR No. 206/21*

*PS: PIA*

*U/sec. 25/54/59 Arms Act*

24.08.2021

Present: Learned APP for the State

*Sh. Devender Kumar*, learned counsel for the accused/applicant *Mohit*

**COURT IS CONVENED THROUGH V/C (CISCO WEBEX).**

Vide this order, I shall decide the bail application filed on behalf of accused *Mohit*.

It is stated by the learned counsel for the accused that he is running in J/C since 18.06.2021 and charge-sheet has already been filed. He therefore prayed that accused may be enlarged on regular bail.

Per contra, bail application is vehemently opposed by the learned APP for the State. He submitted that accused is habitual offender and if bail is granted to him, he will indulge in similar activities. He therefore prayed that bail may be dismissed.

I have heard the parties and perused the reply.

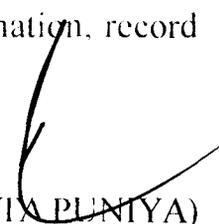
As per the reply, accused was found in possession of a country made pistol and



a live cartridge. Charge-sheet has already been filed. Trial will take time. Most of the witnesses are police officials and there is no chance to tamper with the evidence by the accused. Bail is the rule and jail is an exception. Therefore, I am of the view that further detention of the accused as pre-trial prisoner would not serve any purpose. Therefore, accused **MOHIT @ RAHUL** is admitted to bail on his furnishing personal bond in the sum of Rs. 15,000/- with one surety in the like amount.

Application stands disposed of.

Order be also sent to the concerned Jail Superintendent for information, record and compliance.

  
(BABITA PUNJYA)  
MM-05, East District  
KKD Courts, Delhi/24.08.21

**FIR No. 206/21**  
**PS: PIA**

***PHYSICAL HEARING DAY***

***State vs. Mohd. Sahil Khan***

***E-FIR No. 020752/2021***

***PS: Krishna Nagar***

***U/sec. 379/411/34 IPC***

24.08.2021

Present: Learned APP for the State

LAC Sh. Mohit Jain, learned counsel for the accused/applicant *Mohd. Sahil Khan*

**COURT IS CONVENED THROUGH V/C (CISCO WEBEX).**

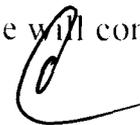
Vide this order, I shall decide the bail application filed on behalf of accused ***Mohd. Sahil Khan*** seeking regular bail.

Learned counsel for the applicant/accused has submitted that a false case has been foisted against him; he has no complicity in the crime and is in judicial custody since 19.08.2021 and is not a previous convict or offender. He further submitted that applicant/accused would abide by the terms and conditions imposed by this Court if the prayer as set out in the application is granted.

Bail application is vehemently opposed by the learned APP for the State.

I have heard the arguments and have also perused the reply filed by the IO.

The accused is a young man of 20 years of age. He has no criminal antecedents. Recovery has also been effected. I am of the view that no useful purpose would be served by keeping the accused behind the bars where he will come in contact



with hardened criminals and lose the sensitivity whatever he has. Therefore, I deem it appropriate to grant bail to the applicant/accused **Mohd. Sahil Khan** on his furnishing personal bond in the sum of Rs. 10,000/- with one surety in the like amount subject to the condition that after filing of charge sheet in the court, he shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case and that he shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect and shall not try to influence the witness.

Application stands disposed of.

Order be also sent to the concerned Jail Superintendent for information, record and compliance.



(BABITA PUNIYA)  
MM-05, East District  
KKD Courts, Delhi/24.08.2021

***E-FIR No. 020752/2021***  
***PS: Krishna Nagar***

**PHYSICAL HEARING DAY**

**State vs. Rohit**

**E-FIR No. 22456/21  
PS: Krishna Nagar  
U/sec. 379/411/34 IPC**

24.08.2021

Present: Learned APP for the State

Learned counsel for the accused/applicant *Dipanshu*

**COURT IS CONVENED THROUGH V/C (CISCO WEBEX).**

Vide this order, I shall decide the bail application filed on behalf of accused **ROHIT** seeking regular bail.

Learned counsel for the applicant/accused has submitted that a false case has been foisted against him; he has no complicity in the crime and is in judicial custody since 21.08.2021 and is not a previous convict or offender. He further submitted that applicant/accused would abide by the terms and conditions imposed by this Court if the prayer as set out in the application is granted.

Bail application is vehemently opposed by the learned APP for the State.

I have heard the arguments and have also perused the reply filed by the IO.

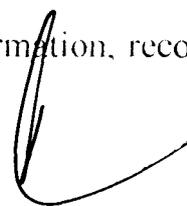
The accused is a young man of 19 years of age. He has no criminal antecedents. Recovery has also been effected. I am of the view that no useful purpose would be served by keeping the accused behind the bars where he will come in contact



with hardened criminals and lose the sensitivity whatever he has. Therefore, I deem it appropriate to grant bail to the applicant/accused **ROHIT** on his furnishing personal bond in the sum of Rs. 10,000/- with one surety in the like amount subject to the condition that after filing of charge sheet in the court, he shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case and that he shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect and shall not try to influence the witness.

Application stands disposed of.

Order be also sent to the concerned Jail Superintendent for information, record and compliance.



(BABITA PUNIYA)  
MM-05, East District  
KKD Courts, Delhi/24.08.2021

***E-FIR No. 22456/21***  
***PS: Krishna Nagar***

**PHYSICAL HEARING DAY**

**State vs. Dipanshu**

**E-FIR No. 22456/21  
PS: Krishna Nagar  
U/sec. 379/411/34 IPC**

24.08.2021

Present: Learned APP for the State

Learned counsel for the accused/applicant *Dipanshu*

**COURT IS CONVENED THROUGH V/C (CISCO WEBEX).**

Vide this order, I shall decide the bail application filed on behalf of accused **DIPANSHU** seeking regular bail.

Learned counsel for the applicant/accused has submitted that a false case has been foisted against him; he has no complicity in the crime and is in judicial custody since 21.08.2021 and is not a previous convict or offender. He further submitted that applicant/accused would abide by the terms and conditions imposed by this Court if the prayer as set out in the application is granted.

Bail application is vehemently opposed by the learned APP for the State.

I have heard the arguments and have also perused the reply filed by the IO.

The accused is a young man of 19 years of age. He has no criminal antecedents. Recovery has also been effected. I am of the view that no useful purpose would be served by keeping the accused behind the bars where he will come in contact

with hardened criminals and lose the sensitivity whatever he has. Therefore, I deem it appropriate to grant bail to the applicant/accused **DIPANSHU** on his furnishing personal bond in the sum of Rs. 10,000/- with one surety in the like amount subject to the condition that after filing of charge sheet in the court, he shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case and that he shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect and shall not try to influence the witness.

Application stands disposed of.

Order be also sent to the concerned Jail Superintendent for information, record and compliance.

  
(BABITA PUNIYA)  
MM-05, East District  
KKD Courts, Delhi/24.08.2021

***E-FIR No. 22456/21***  
***PS: Krishna Nagar***

E-FIR No. 020121/21

PS Krishna Nagar

U/s 379 IPC

24.08.2021

Present: Learned APP for the State.

None for applicant present through VC.

The present application for release of vehicle bearing No. **DL-12 SG 0119** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Sandeep Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

**"Vehicles"**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only (after verification of ownership)** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner (after verification of ownership).
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be given dasti to Ld. Counsel and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

(Babita Puniya)  
MM-5, (East) KKD

Court/Delhi/24.08.2021